



LEGISLATIVE ASSEMBLY OF THE STATE OF
GOA

**The Goa Land Revenue Code (Amendment)
Bill, 2026**

(Bill No. 8 of 2026)

(To be introduced in the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PORVORIM
JANUARY, 2026

The Goa Land Revenue Code (Amendment) Bill, 2026

(Bill No. 8 of 2026)

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BILL

further to amend the Goa Land Revenue Code, 1968 (Act No. 9 of 1969).

5 BE it enacted by the Legislative Assembly of the State of Goa in the Seventy-sixth Year of the Republic of India as follows:—

1. Short title and commencement.— (1) This Act may be called the Goa Land Revenue Code (Amendment) Act, 2026.

10 (2) It shall be deemed to have come into force on the 2nd day of December, 2025.

2. Amendment of section 32.— In section 32 of the Goa Land Revenue Code, 1968 (Act No. 9 of 1969), (hereinafter referred to as the “principal Act”), in sub-section (3), for the words “sixty days”, the words “forty five days” shall be substituted.

15 3. Repeal and Saving.— (1) The Goa Land Revenue Code (Amendment) Ordinance, 2025 (Ordinance No. 5 of 2025) is hereby repealed.

20 (2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

The Bill seeks to amend section 32 of the Goa Land Revenue Code, 1968 (Act No. 9 of 1969) so as to reduce the time period for disposal of applications for conversion from sixty days to forty five days, as a measure to streamline and simplify the process under the deregulation framework, thereby promoting ease of doing business and ease of living.

The Bill also seeks to repeal the Goa Land Revenue Code (Amendment) Ordinance, 2025 (Ordinance No. 5 of 2025) promulgated by the Governor of Goa on 02-12-2025

This Bill seeks to achieve the above objects.

FINANCIAL MEMORANDUM

No Financial implications are involved in this Bill.

MEMORANDUM REGARDING DELEGATED LEGISLATION

No delegated legislation is envisaged in this Bill

Porvorim–Goa
13th January, 2026

ATANASIO MONSERRATE
Minister for Revenue

Assembly Hall,
Porvorim-Goa,
13th January, 2026

NAMRATA ULMAN
Secretary to the Legislative
Assembly of Goa

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Extract of section 32 of the Goa Land Revenue Code, 1968

32. Procedure for conversion of use of land from one purpose to another.

(1) If an occupant of land or a tenant of such land-

- (a) which is assessed or held for the purpose of agriculture wishes to use it for a non-agricultural purpose, or
- (b) where land is assessed or held for a particular non-agricultural purpose, wishes to use it for another non-agricultural purpose, or
- (c) desires to use it for the same non-agricultural purpose for which it is assessed but in relaxation of any of the conditions imposed at the time of grant of land or permission for such non-agricultural purpose, such occupant or tenant shall, with consent of the tenant or, as the case may be, of the occupant, apply to the Collector for permission in accordance with the form prescribed.

(2) The Collector, on receipt of an application,-

(a) shall acknowledge the application within seven days:

(b) may, unless the Collector directs otherwise, return the application if it is not made by the occupant or, as the case may be, the tenant or if the consent of the tenant, or as the case may be, of the occupant has not been obtained, or if it is not in accordance with the form prescribed;

(c) may, after due enquiry, either grant the permission on such terms and conditions as he may specify subject to any rules made in this behalf by the Government; or refuse the permission applied for, if it is necessary so to do to secure the public health, safety and convenience or if such use is contrary to any scheme for the planned development of a village, town or city in force under any law for the time being in force and in the case of land which is to be used as building sites in order to secure in addition that the dimensions, arrangement and accessibility of the sites are adequate for the health and convenience of the occupiers or are suitable to the locality; where an application is rejected, the Collector shall state the reasons in writing of such rejection.

(3) The Collector shall take a decision on the within a period of sixty days from the date of receipt of the application and in case of his failure to do so, the person shall have the right to make an appeal to the Secretary (Revenue) to the Government who shall dispose of the appeal within a period of thirty days from the date of filing of appeal)

(4) The person to whom permission is granted. [*] under this section shall inform the Mamlatdar in writing through the village accountant of the date on which the change of user of land commenced, within thirty days from such date.

(5) [If the person fails to inform the Mamlatdar, within the period specified in sub-section (4), he shall be liable to pay, in addition to the non-agricultural assessment, such fine as the Government may, by notification in the Official Gazette, specify, from time to time.]

(6) (i) For the purpose of conversion, the land in the State of Goa shall be categorized as below:-

"A" Category: Coastal Panchayat areas and areas of five major towns

(b) "B" Category areas: 1.5 times of the rate specified

(c) "C" Category areas: As specified in Table below.

Provided that no such fees shall be leviable in cases where sanad is granted for the purpose of churches, temples, mosque, gurudwaras:

[Provided further that when the land to be used for the purpose of sports, health, education, charitable or cultural institutions, housing by a co-operative housing society formed by the Government employees or the accredited journalists registered with the Directorate of Information and Publicity, Government of Goa, the Government may, by notification in the Official Gazette, exempt from payment of said fees.]

"(6A) The Government may, by notification in the Official Gazette, amend any entry in the Table specified in clause (ii) of sub-section (6) and thereafter such Table shall be deemed to have been amended accordingly.

(6B) Every notification issued under sub-section (6A) shall be laid as soon as may be after it is made on the table of the Legislative Assembly while it is in session for a total period of thirty days which may be comprised in one session or in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following, the Legislative Assembly agrees in making any modification in the notification or the Legislative Assembly agrees that the notification should not be made and notify such decision in the Official Gazette, the notification shall from the date of publication of such decision have effect only in such modified form or to be of no effect, as the case may be, so however that any such modification or annulment shall be without prejudice to the validity of anything previously done or omitted to be done under that notification.]

(7) It shall be lawful for the Collector, either on his own motion or on the application of a person affected by the error to direct at any time the correction of any clerical or arithmetical error in the sanad arising from any accidental slip or omission.